

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:221

ANSWERED ON:01.03.2002

CORRUPTION CASES IN REVENUE DEPARTMENT .

AJAY CHAKRABORTY;ARUN KUMAR;MANSINH PATEL;MANSUKHBHAID. VASAVA

Will the Minister of FINANCE be pleased to state:

(

(a) the raids conducted by the CBI on the houses/offices of the officers of the Central Excise and Customs and Income Tax Department during the last one year;

(b) the value of assets seized from each employees/officer, separately;

(c) the action taken in each of these cases; and

(d) the steps taken by Government to check increasing corruption in these department?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI GINGEE N. RAMACHANDRAN)

(a), (b) & (c): Information is being collected and will be laid on the Table of the House.

(d): The vigilance set up in the Central Board of Direct Taxes has been strengthened by upgrading the existing Directorate of Income Tax (Vigilance) to the level of Directorate General of Income Tax (Vigilance) and four Regional Directorates of Income Tax (Vigilance) have been created. There will also be a closer monitoring by the supervisory officers. Similarly, various steps have been taken in the Central Board of Excise & Customs, which include use of information technology to tighten vigilance machinery, posting officers of integrity and efficiency in vigilance organisations, not giving sensitive postings to officers of doubtful integrity, and keeping watch on the lifestyle of the Officers.